

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF ALLAM INFINITE INDIA PRIVATE LIMITED****RELEVANT PARTICULARS**

RELEVANT PARTICULARS		
	Name of corporate debtor	Allam Infinite India Private Limited
2.	Date of incorporation of corporate debtor	15 <sup>th</sup> July 2016
3.	Authority under which corporate debtor is incorporated / registered	ROC Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70101KA2016PTC095043
5.	Address of the registered office and principal office (if any) of corporate debtor	G.M. PEARL, NO. 06, B.T.M. LAYOUT 1ST STAGE, 1ST PHASE, Bangalore, BANGALORE, Karnataka, India, 560068
6.	Insolvency commencement date (ICD) in respect of corporate debtor	01 <sup>st</sup> March 2024
7.	Estimated date of closure of insolvency resolution process	28 <sup>th</sup> August 2024 (180 days from ICD)
8.	Name and registration number of the insolvency professional acting as interim resolution professional (IRP)	Balakrishnan Venkatachalam, IBBI/IPA-001/IP-P00229/2017-18/10458
9.	Address and e-mail of the interim resolution professional, as registered with the Board	4C-420, 3rd Floor, Kempe Gowda Underpass Road, (5th Main), Ramamurthy Nagar, Bangalore, Karnataka, 560016 <a href="mailto:cabalakrishnanip@gmail.com">cabalakrishnanip@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	4C-420, 3rd Floor, Kempe Gowda Underpass Road, (5th Main), Ramamurthy Nagar, Bangalore, Karnataka, 560016 <a href="mailto:ip.aiipvtltd@gmail.com">ip.aiipvtltd@gmail.com</a>
11.	Last date for submission of claims	15 <sup>th</sup> March, 2024 (14 days from date of appointment of the IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Home Buyers
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. Ramanathan Bhuvaneshwari Reg No: IBBI/IPA-002/IP-N00306/2017-18/10864 2. Shirley Mathew Reg No: IBBI/IPA-001/IP-P01043/2017-2018/11716 3. Manoj Kumar Gupta Reg No: IBBI/IPA-001/IP-P-02821/2023-2024/14373
14.	Relevant Forms and Details of authorized representatives are available at:	<b>Claims of all Financial Creditors (FCs) and other FCs including Homebuyers MUST be filed using the link <a href="https://pda.nesl.co.in/">https://pda.nesl.co.in/</a> Those who have already submitted their claims are requested to resubmit their claims using this link Other creditors may choose to file their claims through the same link.</b>



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Allam Infinite India Private Limited on 01<sup>st</sup> March 2024.

The creditors of Allam Infinite India Private Limited, are hereby called upon to submit their claims with proof on or before 15th March, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class Homebuyers in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Balakrishnan Venkatachalam

Date and Place: : 12<sup>th</sup> March, 2024, Bangalore

Additional details published in Corrigendum has been marked in **Yellow Color**.

## **CORRIGENDUM**

This has reference to "Form A Public Announcement" made for "Allam Infinite India Private Limited" that was published on 3<sup>rd</sup> March 2024 (Sunday) in The Hindu, Bengaluru Edition.

Claims of all Financial Creditors (FCs) and other FCs including Homebuyers **MUST** be filed using the link <https://pda.nesl.co.in/> Those who have already submitted their claims are requested to resubmit their claims using this link.

Other creditors may choose to file their claims through the same link.

Rest of the contents of "Form A of Public Announcement" will remain the same.

PS: A hand holding session shall be provided to the stake holders by NeSL

Sincerely,



**Balakrishnan Venkatachalam**  
**Interim Resolution Professional**

IBBI/IPA-001/IP-P00229/  
2017-18/10458

